

**PROCEEDINGS OF THE HIGH COURT OF JUDICATURE AT HYDERABAD
FOR THE STATE OF TELANGANA AND THE STATE OF ANDHRA PRADESH**

SUB: SENSITIZATION PROGRAMME - Nomination of four (04) Judicial Officers of the Special Courts dealing with the cases under the Prevention of Money Laundering Act (PMLA), 2002 to participate in the One-day Sensitization Programme on 17.03.2018 (Saturday) at Andhra Pradesh Judicial Academy, Secunderabad - Relief Arrangements - Orders - Issued.

REF: 1. Letter dated 06.02.2018 from the Director, Andhra Pradesh Judicial Academy, Secunderabad.
2. High Court's letter Roc.No.2891/SO/2017, dated 12.02.2018.

ORDER ROC.No. 1042/2018-B.SPL., DATED: 15.02.2018

The High Court is pleased to pass the following Orders:

The following relief arrangements are ordered in respect of four (04) Judicial Officers of the Special Courts dealing with the cases under the Prevention of Money Laundering Act (PMLA), 2002, mentioned in column number 2, who have been nominated to participate in the One-day Sensitization Programme on 17.03.2018 (Saturday) at Andhra Pradesh Judicial Academy, Secunderabad, in the High Court's letter 2nd cited.

SL. NO.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE DURING THE ABSENCE OF OFFICER NOMINATED FOR SENSITIZATION PROGRAMME
(1)	(2)	(3)
1.	Sri S.Nagarjuna, Metropolitan Sessions Judge-cum-I Additional District and Sessions Judge, Visakhapatnam.	II Addl. District and Sessions Judge, Visakhapatnam.
2.	Sri G.Venkata Krishnaiah, Metropolitan Sessions Judge, Hyderabad.	I Addl. Metropolitan Sessions Judge-cum-XV Addl. Chief Judge, City Civil Court, Hyderabad.
3.	Smt. Suneetha Kunchala, I Addl. District and Sessions Judge-cum-Metropolitan Sessions Judge, L.B.Nagar, Rangareddy District.	Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar.
4.	Sri M.Venkata Ramana, Prl. Special Judge for CBI Cases, Hyderabad.	III Addl. Special Judge for CBI Cases, Hyderabad.

The officers mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the said officers who are nominated to participate in the sensitization programme on 17.03.2018 at Andhra Pradesh Judicial Academy, Secunderabad.

On return from the programme, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.


REGISTRAR GENERAL
FAC. REGISTRAR (VIGILANCE) 15/2

To

1. The officers.
 2. The incharge officers.
 3. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Judicature at Hyderabad (with a request to direct the concerned to upload the proceedings in the High Court's Website under general information).
 4. The Director, Andhra Pradesh Judicial Academy, Secunderabad.
 5. The Metropolitan Sessions Judge, Hyderabad.
 6. The Prl. Special Judge for CBI Cases, Hyderabad.
 7. The Prl. District and Sessions Judge, Visakhapatnam.
 8. The Prl. District and Sessions Judge, Rangareddy District at L.B.Nagar.
 9. The Pay and Accounts Officer, Hyderabad.
 10. **THE DISTRICT TREASURY OFFICERS:** Visakhapatnam and Rangareddy District at Nampally Exhibition Grounds, Hyderabad.
 11. **THE SECTION OFFICERS:** Accounts Section, B.Section, Computer Section, D-Budget Section, E-Section, O.P.Cell, Special Officers Section, Vigilance Cell and Work Review Cell, High Court of Judicature at Hyderabad.
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